

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIGNESH ALUTECH INDIA PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	VIGNESH ALUTECH INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	November 16, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Jaipur (Rajasthan)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203RJ2013PTC044300
5.	Address of the registered office and principal office (if any) of corporate debtor	OFFICE NO.613, NORTH AVENUE, 6TH FLOOR, OPPOSITE-ANAJ MANDI ROAD NO. 9-A, MAIN SIKAR ROAD, JAIPUR - 302013
6.	Insolvency commencement date in respect of corporate debtor	January 17, 2020
7.	Estimated date of closure of insolvency resolution process	July 15, 2020
8.	Name and registration number of the insolvency professional acting as Interim resolution professional	VISHNU UPADHYAY IBBI/PA-003/IP-N000153/2018-19/11843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-44, BHASKAR ENCLAVE-II, NEAR HARBINGER HEIGHTS, GOLYAWAS, VT ROAD, MANSAROVAR, JAIPUR 302020 IPVISHNU.UPADHYAY@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS: A-44, BHASKAR ENCLAVE-II, NEAR HARBINGER HEIGHTS, GOLYAWAS, VT ROAD, MANSAROVAR, JAIPUR 302020 EMAIL ID: CIRP.VAIPL@GMAIL.COM
11.	Last date for submission of claims	February 03, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vignesh Alutech India Private Limited** on **January 17, 2020**. The creditors of **Vignesh Alutech India Private Limited**, are hereby called upon to submit their claims with proof on or before **February 03, 2020** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place : 22.01.2020, Jaipur.

sd/-
Vishnu Upadhyay

THE INDIAN EXPRESS
DATE:- 23/01/2020